

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 573/GT/2020**

Subject: Petition for truing up of annual fixed charges for the 2014-19 tariff period and for determination of tariff for the 2019-24 tariff period in respect of the Durgapur Steel Thermal Power Station (2 x 500 MW).

Petitioner: Damodar Valley Corporation

Respondents: BRPL and 5 others

Date of Hearing: **20.9.2022**

Coram: Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties present: Shri M. G. Ramachandran, Advocate, DVC  
Ms. Anushree Bardhan, Advocate, DVC  
Ms. Srishti Khindaria, Advocate, DVC  
Ms. Surbhi Kapoor, Advocate, DVC  
Shri Anukirat Singh, Advocate, DVC  
Ms. Swati Rai, DVC  
Shri Samit Mandal, DVC  
Shri Rajiv Yadav, Advocate, DVPCA  
Shri Himanshu Yadav, Advocate, DVPCA  
Shri Ravin Dubey, Advocate, MPPMCL  
Ms. Suparna Srivastava, Advocate, PSPCL  
Shri Tushar Mathur, Advocate, PSPCL

**Record of Proceedings**

The Part heard matter was called out for hearing.

2. During the hearing, the learned counsel for the Respondent BRPL and Respondent MPPMCL referred to their replies and made detailed oral submissions in the matter.

3. The learned counsel for the Petitioner sought permission of the Commission to amend the Petition taking into account the actual additional capital expenditure incurred for the years 2019-20, 2020-21 and 2021-22. The request was accepted by the Commission, with a direction to serve copies of the same on the Respondents/Objector.

4. The Commission also directed the Petitioner to file the following additional information, after serving copy of the same on the Respondents:

- (i) *All formats duly linked incorporating the impact of the revised additional capital expenditure claim during the 2019-24 tariff period.*
- (ii) *Justification for the difference between DVC Bond figures as mentioned in Form 13 vis-à-vis computation of workings of Interest and Contribution to Sinking Fund.*



5. The Petitioner shall furnish the above additional information, while amending the petition, as stated, on or before **19.10.2022**. The Respondents /objector, shall file their replies/objections, by **31.10.2022**. Rejoinder/Response, if any, by **11.11.2022**.
6. Subject to the above, the order in the petition was reserved.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

